

During 1956-57 as follows:—

1. Ceylon	2
2. Nepal	1
3. Switzerland	2
4. China	1
5. Pakistan	1
6. Japan	1
7. Thailand	1
8. Cambodia	1
9. Damascus	1
10. Burma	1
11. Russia	1

Small Scale Industries

989. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to state what progress has been made to start an Institute to provide technical assistance to the small scale industries in Rajasthan?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Government have sanctioned the establishment of a Major Institute at Jaipur and created the following posts therefor:—

Director... 1—	with Mech. Engg. Qualification
Dy. Director... 1—	Leather
Asst. Director... 2—	One for Toolmaking and the other for Chemical.

Efforts are being made to recruit the personnel through the UPSC and to find a suitable accommodation for the Institute. It is hoped that the institute will start functioning very soon.

Textile Mills

990. **Shri Damani:** Will the Minister of Commerce and Industry be pleased to state the amount paid by Government to the Textile Mills as a rebate of excise duty at the rate of 6 pies per yard on the production in excess of their average production during the eight months of 1956?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Out of the total amount of Rs. 39,19,765. 74 N.P. of rebate to be

granted to Textile Mills, for the period from 1st September, 1956 to 31st March, 1957, Rs. 16,89,571. 28 N.P. have so far been sanctioned. Collectors are taking necessary action to sanction the remaining amount.

सरकारी मुद्रणालय, अजीगढ़

६६१. श्री सरजू पांडे : क्या निर्वहण, आवास और सभरख मंत्री यह बताने की कृपा करेंगे कि :

(क) अजीगढ़ के सरकारी मुद्रणालय में कितने मजदूर काम करते हैं;

(ख) क्या यह सच है कि अजीगढ़ के सरकारी मुद्रणालय के कर्मचारियों को प्रतिमास का वेतन मास की ३ या ४ तारीख को बांटा जाता है; और

(ग) यदि हां, तो विलम्ब के क्या कारण हैं ?

निर्वहण, आवास और सभरख मंत्री (श्री क० ल० रेड्डी) : (क) गवर्नमेंट ग्राफ इंडिया फार्स प्रेस अजीगढ़ में काम करने वाले कर्मचारियों की संख्या (कलकों के अलावा) लगभग ६०० है।

(ख) हां।

(ग) औद्योगिक कर्मचारियों की मजदूरी का हिसाब महीने के अन्तिम तारीख तक लगाना पड़ता है। इसलिये उनकी मजदूरी के विवरण (Pay Bills) अगले महीने की दूसरी तारीख से पहले निर्धारित कर सकना संभव नहीं है। इसलिये उनकी मजदूरी अगले महीने की तीसरी या चौथी तारीख को दी जाती है।

12 hrs.

MOTION FOR ADJOURNMENT
DETERIORATION IN THE FOOD SITUATION
IN U.P.

Mr. Speaker: I have received notice of an Adjournment Motion in the following terms from Shri Mohan Swarup:

"The deterioration in the food situation in the Eastern districts

of Uttar Pradesh, comprising a population of 82 lakhs of people, which has resulted in the death of more than 100 people on account of starvation and which has culminated in the fast unto death undertaken by Shri Genda Singh."

The Minister of Food and Agriculture (Shri A. P. Jain): This matter has been the subject matter of an adjournment motion in the Uttar Pradesh Assembly yesterday. The Chief Minister of the Uttar Pradesh Government has made the position of the State Government very clear in regard to certain matters raised by Shri Genda Singh. Shri Genda Singh has been asserting rather emphatically for some time that 100 people have died of starvation in the eastern Uttar Pradesh and the U.P. Government has equally emphatically denied those deaths. In fact, the other day I saw a report in the papers that Shri Genda Singh had asserted that a certain person has died by starvation. The Food Minister of U.P. investigated into the matter and stated that the man was more than 60 years of age and has died a natural death.

Shri Genda Singh's demands, so far as I have been able to ascertain, are the appointment of a committee to investigate into the economic condition and development of the eastern U.P., remission of the recoveries of the State Government dues and the refund of the recoveries already made and an all-party committee to supervise relief. These are all matters that relate to the State Government and the Chief Minister of U.P. has already made the position of the State Government quite clear in all these matters.

So far as the fast of Shri Genda Singh is concerned, I share the anxiety of the members of the opposition and of others; but, nonetheless, it is a matter for consideration whether a fast is a suitable remedy for a matter of this kind. To me it appears that a

fast on a matter of this kind is a coercion by the individual upon the rest of the society. So far as the Centre is concerned, I had a telephone talk with the Chief Minister of U.P. He is taking due care of the food situation and of the economic situation in eastern U.P. We have supplied foodgrains to the U.P. Government according to our original programme and so this matter has no relevance so far as this House is concerned.

Mr. Speaker: All that we are concerned here is with the responsibility of the Central Government. We are not concerned here with the fast undertaken by Mr. Genda Singh. So far as the responsibility of the Central Government is concerned, all the quantities of grains that the U.P. Government wanted have been supplied. There stops the responsibility of the Central Government. The hon. Minister has also informed us that a similar adjournment motion was brought up before the U.P. Assembly yesterday, wherein this matter was there. The fact that Mr. Genda Singh has undertaken a fast seems to be entirely within the scope and jurisdiction of that Assembly and that Government. I wanted to bring it up lest people may say whoever died and whoever might be responsible, the Centre did not try to go to their help and provide sufficient food. In some cases, people are not able to purchase. We can do whatever is possible and we have to ascertain what exactly is the position. The allegation on one side is not that food is not available. Shri Genda Singh wants the rate to be reduced because if it is not reduced, people will not be able to buy. The fast does not appear to have any relation to the want of food there or to the starvation deaths. Under the circumstances, there is absolutely no meaning in allowing this. So, I am not going to allow this adjournment motion.